GOVERNMENT OF ARUNACHAL PRADESH HOME DEPARTMENT CIVIL SECRETARIAT : ITANAGAR

NOTIFICATION

Dated Itanagar, the 07th June 2018.

No. HMB(B)-15/2014(Vol-II): In the exercise of the powers conferred by section 57(2) (n) read as section 7 of the Arunachal Pradesh Lokayukta Act, 2014 (Act No. 7 of 2014), the Governor of Arunachal Pradesh is pleased to make the following Rules to regulate the conditions of service of the Lokayukta, namely:-

- 1. **Short title and commencement**: 1. (1) These rules may be called the Arunachal Pradesh Lokayukta (Conditions of Service) Rules, 2018.
- (2) They shall come into force on the date of their publication in the official Gazette.
- 2. **Definition:** In these rules, unless the context otherwise requires, "Act means the Arunachal Pradesh Lokayukta Act, 2014 (No. 7 of 2014).
- 3. Salary and allowances and other benefits of Lokayukta: The Chairperson and Members of the Lokayukta appointed, on assuming charge, becomes entitled to the salary and allowances and other benefits conferred under these rules, including pensionary benefits for the whole of the term for which he/she is entitled to continue as Chairperson or Member as the case may be. The Chairperson shall be entitled to same salary, allowances and other benefits as that of a Supreme Court Judge or the Chief Justice of the High Court of Gauhati. The Members shall be entitled to the same salary, allowances and other benefits as that of a Judge of the High Court of Gauhati.

Provided that where the Chairperson or the Member of the Lokayukta is ,at the time of his/her appointment, in receipt of or has become entitled to receive pension (other than disability pension) in respect of any service or previous service under the Government of India or under the Government of a State or as a Judge of the Supreme Court or as Chief Justice or as a Judge of a High Court, his salary in respect of service as the Chairperson or Member of the Lokayukta, as the case may be, shall be reduced-

- (a) by the amount of the pension;
- (b) if he/she has before such appointment, received, in lieu of a portion of the pension due to him/her in respect of such previous service, the commuted value thereof, by the amount of that portion of the pension.
 - Provided further that the salary, allowances and pension payable to, and other conditions of service of, the Chairperson or a Member shall not be varied to his disadvantage after his appointment.
- **4. Perquisites:-** The Chairperson shall be entitled to the same perquisites as that of a Judge of the Supreme Court or the Chief Justice of High Court, as the case may be, from time to time and the Member shall be entitled to the same perquisites as that of a Judge of High Court from time to time.



- **5. Daily Allowance:-** The Chairperson and Members shall be entitled for daily allowance at the same rate as that of a Judge of Supreme Court or Chief Justice of a High Court or a Judge of a High Court, as the case may be, from time to time.
- **6. Leave:** The Chairperson and the Members of Lokayukta shall be entitled to leave facilities as in the case of Judge of Supreme Court or Chief Justice of High Court or Judge of High Court as the case may be.
- 7. Medical Reimbursement:- The Chairperson and the Members shall be entitled to same medical attendance as in the case of Judge of Supreme Court or Chief Justice of High Court or Judge of High Court as the case may be.
- **8. Leave Travelling Concession:-** The Chairperson and Members of his family shall be entitled to the same leave travelling concessions, from time to time, as that of a Judge of the Supreme Court or Chief Justice of High Court or Judge of High Court as the case may be.
- 9. Pension: The Chairperson and the Members shall be entitled for an annual pension at the rate contained in any other law for the time being in force in the State. The pension at the above rate shall be added to the pension which he/she is already getting at the time of joining as Chairperson or as a Member, to arrive at the pension to which he/she would be entitled, when he she ceases to be a Chairperson or as a Member.
- 10. Official residence to Chairperson and the Members:- (1) The Chairperson and the Members of Lokayukta shall be entitled to the use of free furnished official residence throughout the term of their office and thereafter for a further period of one month or such extended period as may be determined by the State Government.
 - (2) The official residence shall be maintained by the Government.
 - (3) If the Chairperson and the Members are not provided with official residence immediately after his/her appointment as such, he/she shall be entitled for reimbursement of the actual rent paid by him/her for accommodation, till the date of getting the official residence.
 - (4) Where the Chairperson does not avail himself/ herself of the use of official residence, he /she shall be paid every month. House Rent allowance of 10% of the basic pay and shall also be entitled to reimbursement of water and electricity charges.

Explanations:

For the purpose of these rules,-

- (1) "Family" means wife or husband, their dependent children, parents, brothers (below 18 years) and unmarried sisters of the Chairperson and the Members of Lokayukta.
- (2) "Official residence" means accommodation owned or taken on hire basis by requisitioning or otherwise, by the Government and allotted to the Chairperson or the Members of Lokayukta.
- (3) "Maintenance" in relation to official residence includes payment towards local taxes and consumption of water and electricity.

Provided that the maximum ceiling limit fixed for such payment towards consumption of water and electricity charges in respect of Chairperson or Members of Lokayukta shall be as admissible to a Judge of Supreme Court or Chief Justice of High Court or Judge of High Court as the case may be.

78

- 11. Other perks and facilities:- The Chairperson and Members of Lokayukta shall be entitled to the perks and facilities as admissible to the Judge of Supreme Court or Chief Justice of High Court or Judge of High Court as the case may be.
- 12. Residuary matters:- In the matter not provided in these rules and for which provision is there in the rules, notifications and orders for the time being in force, which govern the conditions of service of a Judge of the Supreme Court or Chief Justice of the High Court or Judge of a High Court, as the case may be, those provisions shall be mutatis mutandis applicable to the Chairperson or the Members of Lokayukta as far as practicable under the Act.

Sd/- Dr. Ashish Chandra Verma, IAS Commissioner (Home) Govt. of Arunachal Pradesh, Itanagar.

Memo No. HMB (B)- 15/2014(Vol-II) 500

Dated Itanagar, the 27 HL June 2018.

Copy to:-

1. The Secretary to Governor, Arunachal Pradesh, Itanagar.

2. The Secretary to the Chief Minister, Arunachal Pradesh, Itanagar.

3. PS to all Ministers, Arunachal Pradesh, Itanagar.

4. PS to Speaker/ Dy Speaker, Arunachal Pradesh Legislative Assembly, Itanagar.

5. Under Secretary to Chief Secretary, Govt. of Arunachal Pradesh, Itanagar.

6. PS to Secretary (Home), Govt. of Arunachal Pradesh, Itanagar.

7. All Commissioners/ Secretaries, Govt. of Arunachal Pradesh, Itanagar.

8. The Director General of Police, Arunachal Pradesh, Itanagar.

9. All Deputy Commissioners/ Addl. Deputy Commissioners, Arunachal Pradesh for information and necessary action.

10. All Superintendents of Police, Arunachal Pradesh.

11. All Heads of Department, Arunachal Pradesh, Itanagar/ Naharlagun.

12. The Director of Printing, Govt. of Arunachal Pradesh, Naharlagun for publication of the notification in the next issue of the Arunachal Pradesh (Extra Ordinary) Gazette and supply of 100 copies thereof to this office.

13. Office copy.

(Habung Lampung)
Under Secretary (Home-B)
Govt. of Arunachal Pradesh,

Itanagar.